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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.NO. 339/2011

Tuesday, this the 12th day of April, 2011.

CORAM:

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Mr K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

1. M.Sayed Mohammed, Bindery Assistant,
Lakshadweep Government Press,
Kavaratti (residing at Meelapura House,
U.T. of Lakshadweep).
2. M.P.Cheriya Koya, Bindery Assistant,
Lakshadweep Government Press,
Kavaratti (residing at Madapura House,
U.T. of Lakshadweep).
3. B.Sarommabi, Bindery Assistant,
Lakshadweep Government Press,
Kavaratti (residing at Bilutheth House,
U.T. of Lakshadweep).
4. K. Muthbi, Bindery Assistant, L.G.P,Kavaratti.
(residing at Kandilam House,
U.T. Of Lakshadweep).
5. K.Asmabi, Bindery Assistant,
Lakshadweep Government Press,
Kavaratti (residing at Kadiyammada House,
U.T. of Lakshadweep).

.. Applicants

By Advocate Mr Joby Cyriac

v.

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti – 682 555.
2. Union of India represented by the Secretary,
Ministry of Urban Affairs and Employment,
Department of Urban Development,
New Delhi – 110 001.

3. The Secretary to the Government of India,
Ministry of Finance, New Delhi – 110 001.

...Respondents

By Advocate Mr S.Radhakrishnan&Mr. Varghese P. Thomas, ACGSC (R2&3)

The application having been heard on 12.4.2011, the Tribunal on the same day delivered the following:-

ORDER

HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER

The applicants are working as Bindery Assistants in Lakshadweep Government Press (L.G.P for short). According to them, the nature and responsibility of work in the L.G.P is comparable with the work of Government of India Press and Presses of other Union Territories. Their grievance is that the recommendations of the Inter Departmental Committee, 1987 constituted vide Notification No.0-17034/37/86 CDN/DSP dated 10.8.1987 for printing staff is not made applicable in his case. Hence they have filed this O.A. seeking the following reliefs:

- i) An order declaring that the recommendation of Inter Departmental Committee 1987 constituted vide Notification No.0-17034/37/86 CDN/DSP dated 10.8.1987 for printing staff and the O.M.No.36(I)-IC/88 dated 31.10.1989 of third respondent are applicable to the employees working under the Lakshadweep Government Press also.
- ii) an order directing the 1st respondent to take up Annexure A-6 to A-8 representations and issue orders thereon granting revision of pay scale of Rs.1200-1800 (pre-revised) in the post of Bindery Assistants with effect from their respective appointment.
- iii) an order directing the 1st respondent to grant arrears of salary on such re-fixation.



iv) an order directing the 1st respondent to forward Annexure A-6 to A-10 representations to the 2nd respondent within a time frame and direct the 2nd respondent to consider and pass orders thereon, in accordance with the O.M.No.36(I)-IC/88 dated 31.10.1989 of 3rd respondent.

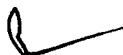
2. Counsel for the applicant has submitted that the applicant's case is fully covered by Annexure A-4 order in O.A.663/2008 of this Tribunal dated 8.9.2009 – A.Attakoya Vs. the Administrator and others in which the following directions were given :-

"5. We, therefore, dispose of this OA with a direction to the first respondent to forward his Annexure A-4 representation dated 27.9.2006 to the 3rd respondent, if not already done, within a period of one month from the date of receipt of copy of this order. Thereafter, the 3rd respondent shall consider the same in accordance with the aforesaid OM dated 31.10.1989 and take a decision and communicate it to the applicant within two months."

3. The applicant has already made Annexure A-6 representations dated 1.7.2010 through proper channel and it is still pending.

4. Shri.S.Radhakrishnan appeared for the respondents on receipt of an advance copy of the OA.

5. In the above facts and circumstances, we dispose of this OA with a direction to the 1st respondent, namely, the Administrator, Union Territory of Lakshadweep, Kavaratti to forward the aforesaid representations to the 2nd respondent, namely, Union of India represented by the Secretary, Ministry of Urban Affairs and Employment, New Delhi, if it has not already been forwarded, within a period of one week from the date of receipt of a copy of this order. On



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receipt of the aforesaid representations, the 2nd respondent shall consider the said representation and dispose of it by a reasoned and speaking order within a period of four weeks. There shall be no order as to costs.

(Dated this the 12th day of April 2011)



**K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER**



**GEORGE PARACKEN
JUDICIAL MEMBER**

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